

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-317**

CP No. - 26/241/242/ND/2020

**IN THE MATTER OF:**

Ashok Kumar Agarwal

**Vs**

Integrated Electromech Pvt Ltd

....Applicant

....Respondent

**SECTION**

Under Section-241-242

Order delivered on 06.02.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : CS Yogita, CS Rohit

For the Respondent :

**ORDER**

Ld. Counsel for the petitioner has put in appearance and submitted that she has filed amended petition. As per the previous order, it appears that the petitioner has made respondent no. 3 as a party who is dead. The petitioner is well advised to file an appropriate application to make necessary amendments in the main application. List the case for 20.02.2020.

-Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

-Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

(Lalit)